

In the Central Administrative Tribunal,

Patna Bench : Patna

Registration No. OA-272 of 1996

Date of Order:- 18.7.96

Sulendra Yadav

...

Applicant

Versus

The Union of India and others

...

Respondents

Counsel for the applicant

... Mr. Abdul Hakim

Counsel for the respondents

.. None

Coram:- Hon'ble Shri N.K.Verma, Member (A)

O R D E R

(pronounced in open Court on dictation)

Hon'ble Shri N.K.Verma, Member (Administrative):-

1. Heard Mr. Abdul Hakim, counsel for the applicant who has agitated against the termination of his services in 1985. A representation in this connection was made to the Railway authority in August, 1987 followed by another representation in March, 1994.

As per Mr. Hakim the Railway respondents are still ~~Seized of~~ ~~ceasing~~ all the representations and decision in this matter is awaited. In the meantime he has approached this Tribunal for intervention in the matter. He has prayed for direction to the respondents authorities for reinstatement of the applicant in service and also for regularisation of his services after granting of temporary status as per law.

2. The application is grossly time-barred as cause of action arose sometime in 1985 and the applicant had filed a representation in 1987. As per the A.T. Act he should have given six months' time after filing his representation and if no reply is received he should have approached this Tribunal in stead of awaiting

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of the time and filing of another representation in March, 1994 which does not save limitation in law. Since this case is old one and it is grossly time-barred and it is not maintainable and accordingly this application is dismissed.



(N.K. Verma)
Member (A)

SKS